

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/00068/2021

HYDERABAD, this the 3rd day of February, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

M. Radha Rani,
Aged : 60 years,
Office Superintendent (Retd),
O/o AOC Records, Thirmalgherry,
Secunderabad. ... Applicant

(By Advocate: Mr.K.Sudhaker Reddy)

Vs.

1.Union of India,
Rep by its Secretary,
Ministry of Defence,
New Delhi.

2.The Admn Officer,
AOC Records PIN : 900 453,
C/O 56 APO, Thirmalgherry,
Secunderabad. ... Respondents

(By Advocate : Mr. B. Siva Sankar, Addl.CGSC)

O R D E R (ORAL)

Hon'ble Mr. B.V. Sudhakar, Admn. Member

Through Video Conferencing :

2. The OA is filed seeking a direction to grant the applicant notional increment which fell due on a date subsequent to her date of retirement.
3. Brief facts of the case are that the applicant superannuated on 30.06.2020. As the applicant retired the day before the due date of increment, she has not been sanctioned the increment citing the reason that she was not in service on the date of the increment i.e. 01.07.2020. Applicant represented seeking the said benefit and the said representation has been rejected on 22.01.2021. Hence, the OA is filed.
4. The contentions of the applicant are that the Hon'ble High Court of Madras in W.P.No. 15732 of 2017 has granted the relief sought, which has attained finality and as the applicant is similarly placed, she need to be granted the relief sought. She also cited orders of this Bench and the Hon'ble Principal Bench of this Tribunal.
5. Heard both the counsel and perused the pleadings on record.
6. A similar issue fell for consideration by this Tribunal in OA No.538/2020, which was disposed of on 26.08.2020 with a direction to the respondents therein to grant the benefit. Similar OAs were also disposed of by this Tribunal. On being challenged in the Hon'ble High Court of Telangana in WP No.20907/2020 & Batch, orders of the Tribunal have been suspended by the Hon'ble High Court on

03.12.2020. In view of the above development, the respondents are directed to consider grant of relief sought by the applicant depending on the judgment of the Hon'ble High Court on the issue, as and when it is delivered.

With the above direction, the OA is disposed of at the admission stage, with no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(ASHISH KALIA)
MEMBER(JUDL.)

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